

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.1348 of 1995.

Between

Dated: 10.11.1995.

Chander Sekhar

...

Applicant

And

1. The General Manager, India Govt., Mint, Mint Compound, Hyd.

...

Respondent

Counsel for the Applicant : Sri. D.P.Kali

Counsel for the Respondent : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

O.A.No.1348/95Date of Order: 10.11.95

X As per Hon'ble Shri A.B.Gorthi, Member (Min.) X

* * *

The applicant is the son of late Sri Satyanarayana who, while working as Mistry in the Electricity Department under the respondent was invalidated from service. Soon after the said invalidment the applicant's father died. The request of the applicant for appointment as a mazdoor under the respondent was under consideration. It is stated in the OA that the respondents carried out certain enquiries also with a view to verify whether the applicant's family was in such indigent state as would justify giving employment assistance to the applicant. A further representation dated 25.9.95 addressed to the respondent as ~~is~~ yet to be replied.

2. Heard learned counsel for both the parties.

Mr.D.P.Kali states that the applicant has no other source of income and that the applicant is unable to maintain his widowed mother and unmarried sister with the meagre pension that the family is receiving.

3. Learned standing counsel for the respondents states that the employee died not while in harness but after his discharge on medical invalidment.

4. There does not seem to be any dispute that the applicant had approached the respondents with representations dated 21.9.92 and 25.9.95. The prayer of the applicant is only for consideration for engaging him as a mazdoor under the respondents' organisation.

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5. Keeping in view the facts and circumstances of the case, this OA is disposed of at the admission stage itself with a direction to the respondents to examine the representations made by the applicant on 21.9.92 and 25.9.95 and consider the request of the applicant for engagement as a mazdoor in accordance with the extant rules. The respondents shall do the needful within a period of 2 months from the date of communication of this order and inform the applicant the decision taken in this regard.

6. O.A. is ordered accordingly. No costs.


(A.B.GORTHI)
Member (Admn.)

Dated : 10th November, 1995

(Dictated in Open Court)


Deputy Registrar (Judl.)

sd

Copy to:-

1. The General Manager, India Govt., Mint, Mint Compound, Hyd.
2. One copy to Sri. D.P.Kali, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

cc by
14/11/95 134845
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 10/11/1995.

M.A./R.A./C.A.NO.

IN 1348745
O.A.NO.

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

Central Administrative Tribunal
DESPATCH

15 NOV 1995 NSY

ROTHI BENCH - 1995